

Central Administrative Tribunal
Principal Bench

O.A. 871/94

New Delhi this the 6th day of August, 1999

(10)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).
Hon'ble Shri S.P. Biswas, Member(A).

Ashok Kumar Sarkar,
Steno Grade-III,
Directorate of Adult Education,
10, Jamnagar House,
Shahjahan Road,
New Delhi-110011. Applicant.

None for the applicant.

Versus

Union of India through

1. The Secretary,
Ministry of Human Resource Development,
Dept. of Education,
C-Wing, Shastri Bhawan,
New Delhi-110001.
2. The Director,
Adult Education,
Directorate of Adult Education,
M/H.R.D.,
10, Jamnagar House,
New Delhi-110011.
3. Shri Dinesh Kumar Sharma, Steno,
4. Shri Devender Sharma, Steno.
5. Smt. Veena Raj Pal, Steno. Respondents.

(All in Directorate of Adult
Education, M/H.R.D., 10,
Jamnagar House, New Delhi.
Pin-110011.)

(None for the respondents).

O R D E R (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

This is a case which was filed as far back as on 26.4.1994. In yesterday and today's cause lists, this case has been listed against regular matters under the heading that 'the cases of the year 1994 and earlier to that will not be

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adjourned'. Even though the case has been called twice, none has appeared for the applicant or the respondents. We have, therefore, perused the pleadings on record.

2. We note from the Tribunal's order dated 11.5.1994 that for the reasons given therein, it was ordered that the prayer in regard to the seniority list contained in Para 8(ii) will not be considered in the O.A. i.e. regarding the recast of the seniority list of Stenographers Grade-III on 31.1.1994. Notice to the respondents was issued only with regard to the prayer ^{referred} made in Para 8 (i) in which the applicant has prayed for convening a DPC in accordance with the recruitment Rules for the post of Stenographer Grade-III and to recommend suitable eligible persons for appointment on regular basis. The applicant has stated that he had submitted a representation on 4.6.1993 requesting the respondents to give the reasons for not convening the DPC meetings in accordance with the recruitment Rules and instructions, including maintenance of reservation rosters. To this, the respondents in their reply have stated that since the applicant had sent his representation dated 4.6.1993 to eight authorities directly and not through the proper channel and, therefore, the question of reply from the Directorate of Adult Education (DAE) to the applicant did not arise. We also note that in other paragraphs they have stated that the other relevant facts are also matter of record. As none has appeared for the respondents to clarify the factual position or produce the relevant records for our perusal, we dispose of this O.A. with the following directions:

"Respondent No. 2 is directed to consider the applicant's representation dated 4.6.1993 (Annexure A-5) together with the averments in the O.A. pertaining to Para 8(i) and dispose of the same by a

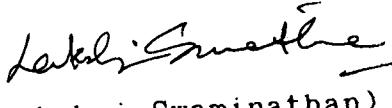
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reasoned and speaking order within a period of two months from the date of receipt of a copy of this order, with intimation to the applicant. No order as to costs.


(S.P. Biswas)
Member(A)

'SRD'


(Smt. Lakshmi Swaminathan)
Member(J)